

GOVERNMENT OF INDIA
MINISTRY OF AYUSH

LOK SABHA
UNSTARRED QUESTION NO.829

ANSWERED ON 26.07. 2024

NExT Examination

† 829 Shri Sukhdeo Bhagat:

Will the Minister of AYUSH

be pleased to state:

- (a) whether a certain set of rules are being applied for the students of the same session in the notification of National Exit Test (NExT) examination issued by the National Commission For Indian System of Medicine (NCISM);
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether these rules are also being applied on the students of the old session whereas NCISM had earlier planned to implement it from the new session that the National Homeopathic Commission had also confirmed in this regard;
- (d) if so, the details thereof along with the reasons therefor;
- (e) whether any action is being taken by the NCISM against those colleges whose more than 50 percent students fail to qualify in the NExT examination released by NCISM; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH
(SHRI PRATAPRAO JADHAV)

(a), (b), (c) and (d)

The National Commission for Indian System of Medicine Act, 2020 has a provision for National Exit Test (NeXT) under the Section 15 of the said Act. The provisions of sub-section (3) of Section 15 of the aforesaid Act, stipulates that "The National Exit Test shall become operational on such date, within three years from the date on which this Act comes into force, as may be appointed by the Central Government, by notification".

As per the provisions of sub-section (2) of Section 15 of the National Commission for Indian System of Medicine Act, 2020, the National Commission for Indian System of Medicine notified a Regulation on 20.12.2023 namely, “The National Commission for Indian System of Medicine (National Examinations for Indian System of Medicine) Regulations, 2023”. The said Regulation specifies the manner of conducting National Exit Test for the interns who have completed minimum two hundred and seventy days of internship as on closing date of the submission of the application for National Exit Test or for the graduates of Ayurveda, Siddha, Unani and Sowa-Rigpa who have completed one-year compulsory internship. Further, the National Exit Test shall be held for granting license to practice as medical practitioner of respective discipline of Indian System of Medicine and for enrolment in the State Register or National Register as a registered medical practitioner. The examination shall be problem based to test the clinical competency, understanding of medical ethics and the ability to deal with medico-legal cases as a medical practitioner of Indian System of Medicine and the same shall be conducted ordinarily in the month of February and August every year. There shall not be any limit to appear in the National Exit Test. The graduate degree of the candidate who could not qualify the National Exit Test shall be considered for all other job opportunity and other educational programme or course where medical registration is not mandatory.

Accordingly, the National Commission for Indian System of Medicine has published Guidelines on 04.07.2024 for conducting the National Exit Test, which is mandatory for all those who have commenced their internship on or after 20.12.2023 (irrespective of year of admission or batch) i.e. the date of notification of National Commission for Indian System of Medicine (National Examinations for Indian System of Medicine) Regulations, 2023.

(e) and (f) since no National Exit Test has been conducted yet by the National Commission for Indian System of Medicine, the question does not arise.
